

ITEM NO.10  
SECTION II

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. RAJESH KUMAR GOEL

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7519/2019

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

NARENDRA SINGH & ORS.

Respondent(s)

Date : 06-09-2021 This petition was called on for hearing today.

For Petitioner(s)

Mr. Vishwa Pal Singh, AOR

For Respondent(s)

M/S. Manoj Swarup And Co., AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Respondent nos. 1 and 3 do not wish to file counter affidavit.

Ld. Counsel for the petitioner pointed out that respondent no.2, who was an accused, is already dead and he has to be deleted. Rest of the respondents have been served.

That being so, registry to process the matter for listing before the Hon'ble Court as per rules.

RAJESH KUMAR GOEL  
Registrar